

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**Original Application No.100 of 2021  
WITH  
Original Application No.164 of 2023**

Tribunal on its own motion SUO MOTU  
Based on the News Item in the Hindu Newspaper,  
Chennai edition dated 09.04.2021, "Dumping of  
garbage foiled near Anamalai, trucks seized"

**AND**

The Chief Secretary to Government of Tamil Nadu,  
Chennai-600 009 and 14 others.

...Respondents.

**WITH**

SUO MOTU based on the News item in The New Indian  
Express E-Paper, Chennai Edition dated 09.10.2023,  
"Tamil Nadu village roads turn Kerala's dump yard,  
10-tonne waste dropped in one night".

And

1. The Chief Secretary to Govt. of Tamil Nadu,  
Chennai and others.

...Respondents

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**Advocate  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

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Govt. Secretariat, Fort St. George,  
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And

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**REPORT FILED ON BEHALF OF THE ELEVENTH RESPONDENT**  
**-TAMIL NADU POLLUTION CONTROL BOARD**

I, Mrs.K.Nalini, Daughter of Thiru.K.Krishnasamy, aged about 59 years,  
having office at No.76, Mount Salai, Guindy, Chennai - 600 032, do hereby  
solemnly affirm and sincerely state as follows:

2. I submit that I am working as the Joint Chief Environmental Engineer,  
Tamil Nadu Pollution Control Board, Chennai and I am authorized to

*Nalini*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

- file this report on behalf of the Eleventh respondent, (TNPCB) and as such I am well acquainted with the facts of the case available from our office records.
3. It is respectfully submitted that as directed by the Hon'ble National Green Tribunal, SZ, Chennai on 25.10.2024, the Eleventh respondent submits the report herein.
  4. It is respectfully submitted that the Eleventh respondent (TNPCB) has submitted its suggestions to the SOP which has been prepared by CPCB vide letter dated: 23.10.2024 (Enclosed as Annexure - 1).
  5. It is respectfully submitted that the Eleventh respondent (Tamil Nadu Pollution Control Board) has addressed the Member Secretary, Kerala State Pollution Control Board to take necessary action to stop illegal transportation and dumping of wastes in the borders of Tamil Nadu and also to instruct the line departments to take necessary action on the illegal transportation of waste from Kerala.
  6. It is respectfully submitted that the Eleventh respondent (TNPCB) has requested District Collectors of inter-state border Districts such as Kanyakumari, Tirunelveli, Tenkasi and Coimbatore to take necessary action to avoid illegal transportation and dumping of wastes from Kerala State.
  7. It is respectfully submitted that the Eleventh respondent (TNPCB), addressed the Districts Collectors and line departments such as Police Department, Transport Department and the Commercial Taxes Department to ensure implementation of proper GPS tracking system for the trucks and smaller vehicles crossing the border of Kerala and Tamil Nadu for proper monitoring.
  8. It is respectfully submitted that the Eleventh respondent based on this, District Level Monitoring Committee have been constituted under the Chairmanship of District Collector, Collector as Chairman along with other govt officials of Revenue, Police, Commercial Taxes, Transport, Local Bodies and TNPCB officials for continuous monitoring of illegal transportation of the waste from Kerala.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

9. It is respectfully submitted that the Eleventh Respondent (TNPCB) has formed two numbers of Flying squads on 07.01.2025 at the Districts of Tirunelveli and Coimbatore headed by Environmental Engineers covering the Districts of Tirunelveli, Tenkasi and Nagercoil and Coimbatore(North & South) and Nilgiris in order to have close monitoring of transboundary movement of wastes into Tamil Nadu from Kerala. Surprise inspections at the Checkposts are being conducted during holidays and odd hours in co-ordination with the relevant Departments viz, Police, Revenue, Transport and Local bodies
10. It is respectfully submitted that the Eleventh respondent, the vehicles carrying wastes illegally are being continuously checked by the Police / RTO officials at District border Check posts. Surprise inspections are being carried out by the officials of Regional Transport Officer, Police Department and Local Body and reported to District Collector. The check posts identified at Kerala Border are 15 No in Kanyakumari District, 2 No in Tenkasi District, 3 No in Theni District, 14 No in Coimbatore District and 5 No in Nilgiris District. Officials from Police Department, Commercial Tax Department and Regional Transport Officer are available at the Check posts and periodical vehicle checking are being carried out. 8 No of CCTV Cameras at the check posts of Kanyakumari District and one no. of CCTV camera at Valaiyar Check post in Coimbatore District have been installed by Police Department and it is informed that the remaining check posts will be provided with CCTV cameras. The Deputy Inspector General of Police (DIG), Tirunelveli Circle has announced toll free number-18004256750 and Whatsapp number -7010363173 to lodge complaints regarding the illegal transportation and dumping of any such wastes from Kerala to Kanyakumari District.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

11. It is respectfully submitted that the following are the action taken by Eleventh respondent (TNPCB)

S.No.	Date of incident	Location of incident In Kanyakumari District	Type of waste illegally transported from Kerala	Action taken details
1.	06.11.2023	Palavar Area	Poultry waste and other food waste	The Commissioner, Kuzhithurai Municipality has levied penalty of Rs.25,000 to the vehicle driver, Vehicle No.KL 19 D1209 for transporting poultry and food waste from Kerala. The waste was sent back to Kerala.
2.	18.11.2023	Thuckalay Police Station	Hotel waste	The Inspector, Thuckalay Police Station has filed a case on the vehicle driver, (vehicle No.KL 34A 8621) case No.494/23 under Section 269,270 IPC for transporting hotel waste from Kerala.
3.	16.03.2024	Kuzhithurai junction	Medical waste and garbage	The Commissioner, Kuzhithurai Municipality has levied penalty of Rs.1,00,000 to the vehicle driver Vehicle No.TN 55 AR1324 for transporting the Biomedical Waste and garbage from Kerala. The wastes were returned back to Kerala.
4.	24.03.2024	Vettuvenni Junction	Garbage	The Commissioner, Kuzhithurai Municipality has levied penalty of Rs.1,00,000 to the vehicle driver Vehicle No.TN 75 AZ9815 for transporting garbage from Kerala. The wastes were returned back to Kerala.
5.	25.04.2024	Pammam Junction	Fish waste	The Commissioner, Kuzhithurai Municipality has levied penalty of Rs.1,00,000 to the vehicle driver Vehicle No.KA 01 AP1908 for transporting fish waste from Kerala. The wastes were returned back to Kerala.
6.	13.12.2023	Kavindapadi, Bhavani Taluk, Erode District	Plastic and medical wastes	Truck with Reg.No.TN 23 CW 6708 was seized by Police officials and case filed under IPC Act (F.I.R.No.350 of 31.12.2023 )

*Ushini*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

District level Monitoring committee meeting are being conducted by District Collectors periodically and instructions were issued by the District Collectors to officials of Police Department, RTO and local bodies to file criminal cases against vehicle owners and drivers engaged in illegal transportation of solid wastes from Kerala State into Tamil Nadu.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, SZ may be pleased to pass an order or such further or other orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.

*K. Nalini*  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

#### VERIFICATION

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above are true to the best of my knowledge through records.

*K. Nalini*  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

Annexure - P



-6



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From

## TAMIL NADU POLLUTION CONTROL BOARD



Thiru.R.Kannan,M.Tech.,  
Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai,  
Guindy, Chennai – 600 032

To  
The Chairman,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

**Letter No. T3/TNPCB/SWM/F.31777/2024, Dated: 23.10.2024**

Sir,

**Sub:** TNPCB– SWM- O.A.100 of 2021- Information relevant to Tamil Nadu with respect to Para 4(e), 4(f) & 6 in the matter of O.A.No.100/2021- submitted- Reg.

**Ref:** Email dated:23.10.2024 from CPCB

With reference to the above I hereby submit the details pertaining to Tamil Nadu for Para Nos. 4(e), 4(f) & 6 in the matter of O.A.No.100/2021 for kind information please.

**Para4(e):**

### **Action Taken by TNPCB**

1. Tamil Nadu Pollution Control Board has addressed the Member Secretary, Kerala State Pollution Control Board to take necessary action to stop illegal transportation and dumping of wastes in the borders of Tamil Nadu and also to instruct the line departments to take necessary action on the illegal transportation of waste from Kerala.
2. Tamil Nadu Pollution Control Board has requested District Collectors of inter-state border Districts such as Kanyakumari, Tirunelveli, Tenkasi and Coimbatore to take necessary action to avoid illegal transportation and dumping of wastes from Kerala State.
3. TNPCB addressed the Districts Collectors and line departments such as Police Department, Transport Department and the Commercial Taxes Department to ensure implementation of proper GPS tracking system for the trucks and smaller vehicles crossing the border of Kerala and Tamil Nadu for proper monitoring
4. Based on this, District Level Monitoring Committee have been constituted under the Chairmanship of District Collector, Collector as Chairman along with other govt. officials of Revenue, Police, Commercial Taxes, Transport, Local Bodies and TNPCB officials for continuous monitoring of illegal transportation of the waste from Kerala.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

5. Accordingly, the vehicles carrying wastes illegally are being continuously checked by the Police / RTO officials at District border Check posts.
6. Surprise inspections are being carried out by the officials of Regional Transport Officer, Police Department and Local Body and reported to District Collector.
7. The check posts identified at Kerala Border in Kanyakumari District are 15nos, 2nos.in Tenkasi District,3 nos.in Theni District, 14 nos.in Coimbatore District and 5nos. in Nilgiris District.
8. Officials from Police Department, Commercial Tax Department and Regional Transport Officer are available at the Check posts and periodical vehicle checking are being carried out.
9. 8 nos.of CCTV Cameras have been installed at the checkpoints of Kanyakumari District and one no. of CCTV camera at Valaiyar Checkpost in Coimbatore District by Police Department and it is informed that the remaining checkpoints will be provided with CCTV cameras .
10. The Deputy Inspector General of Police (DIG), Tirunelveli Circle has announced toll free number-18004256750 and Whatsapp number -7010363173 to lodge complaints regarding the illegal transportation and dumping of any such wastes from Kerala to Kanyakumari District.

**Para 4 (f):**

**Action Taken by TNPCB**

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Environment**TAMIL NADU POLLUTION CONTROL BOARD**

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Para6:

Action Taken by TNPCB

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*Handwritten signature*  
For Member Secretary  
*Handwritten initials*  
23/10/2024

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ELEVENTH RESPONDENT -TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 23.01.2025**

**Date of Hearing on: 23.01.2025**